

all that the Minister can say is that the point has to be examined, I think we should be satisfied with that for the moment. That is the position because, as it is, I think a Union Territory is an extension of the Home Ministry.

Now, the question is:

"That the respective sums not exceeding the amounts on Revenue Account and Capital Account shown in the third column of the Order Paper, be granted to the President, out of the Consolidated Fund of the Union Territory of Pondicherry to defray the charges which will come in course of payment during the year ending 31st day of March, 1977, in respect of the heads of demands entered in the second column thereof—

Demands Nos. 1 to 33".

*The motion was adopted.*

15.25 hrs.

PONDICHERRY APPROPRIATION  
(NO. 2) BILL,\* 1976

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRIMATI SUSHILA ROHATGI): Sir, I beg to move for leave to introduce a Bill to authorise payment and appropriation of certain sums from and out of the Consolidated Fund of the Union Territory of Pondicherry for the services of the financial year 1976-77.

MR. DEPUTY-SPEAKER: The question is:

"That leave be granted to introduce a Bill to authorise payment and appropriation of certain sums from and out of the Consolidated Fund of the Union Territory of

Pondicherry for the services of the financial year 1976-77."

*The motion was adopted.*

SHRIMATI SUSHILA ROHATGI: Sir, I introduce† the Bill.

I beg to move †:

"That the Bill to authorise payment and appropriation of certain sums from and out of the Consolidated Fund of the Union Territory of Pondicherry for the services of the financial year 1976-77 be taken into consideration."

MR. DEPUTY-SPEAKER: The question is

"That the Bill to authorise payment and appropriation of certain sums from and out of the Consolidated Fund of the Union Territory of Pondicherry for the services of the financial year 1976-77 be taken into consideration".

*The motion was adopted.*

MR. DEPUTY-SPEAKER: We now take up clause by clause consideration.

The question is:

"That Clauses 2 and 3, the Schedule Clause 1, the Enacting Formula and the Title stand part of the Bill".

*The motion was adopted.*

*Clauses 2 and 3, the Schedule, Clause 1, the Enacting Formula and the Title were added to the Bill.*

SHRIMATI SUSHILA ROHATGI: I beg to move:

"That the Bill be passed".

MR. DEPUTY-SPEAKER: The question is:

"That the Bill be passed".

*The motion was adopted.*

\*Published in Gazette of India Extraordinary Part II, section 2, dated 11-3-76.

†Introduced/moved with the recommendation of the President.